

**Undertaking with capital investment of Rs. 10 crores and above in West Bengal and North Eastern States**

2130. SHRI M. S. PURTY:  
SHRI KUMAR MAJHI:  
SHRI SAKTI KUMAR  
SARKAR:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the particulars of undertakings in West Bengal and North Eastern Region States, State-wise with a capital investment of Rs. 10 crores and above; and

(b) number of shares held by each of the companies?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS SHRI BEDABRATA BARUA): (a) and (b). The particulars of 36 companies in West Bengal and one company in Assam with a capital investment i.e. value of total assets, of Rs. 10 crores and above, excluding banking, finance and investment companies and also excluding foreign companies as defined under section 591 of the Companies Act, 1956, in the Private Sector as on 31st March 1973 are given in the Statement annexed. Other states in the North Eastern Region had no such company. The number of shares issued by each of the 36 companies of West Bengal and one company of Assam are given under columns 3 and 4 of the Statement laid on the Table of the House. [Placed in Library. See No. LT-8578/74].

**Enquiry against Amrita Bazar Patrika Limited, Calcutta**

2131. SHRI M. S. PURTY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any enquiry has been made into the affairs of Amrita Bazar Patrika Limited, Calcutta;

(b) if so, the findings of the enquiry; and

(c) the action taken thereon so far?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) It is presumed that the Hon'ble Member is referring to Amrita Bazar Patrika Private Limited, Calcutta.

An inspection of the books of Account of the company was carried out in the year 1971 under section 209(4) of the Companies Act, 1956.

(b) The inspection revealed contraventions pertaining to sections 292, 209(1)(c), 143, 193, 303, 297, 299, and 301, 314 and 211 read with Schedule VI Part II of the Companies Act, 1956.

(c) These contraventions are being pursued with the company by the Registrar of Companies, West Bengal. Information of interest to the other departments has been passed on to them.

**Remington Rand of India Limited**

2132. SHRI M. S. PURTY:

SHRI SAKTI KUMAR  
SARKAR:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the composition of Board of Directors of Remington Rand of India Limited;

(b) the particulars of the share holders and value and number of shares held by each of them;

(c) whether any enquiry has been made into the affairs of the Company; and

(d) if so, the findings thereof?